

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 10.

C.P. (IB)/21(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **25.06.2024**

NAME OF THE PARTIES :

Gayatri Textile

VS

Vimalnath Enterprise Pvt Ltd

For IRP : Adv. Mily Ghoshal a/w Adv. Sophia Hussain

For CD : Not Given

IBC under Sec. 9

ORDER

1. Since, there was no response from the Registry pursuant to our order dated 14.06.2024 to clarify whether the CIRP initiated on 02.01.2020 was communicated to the IRP, we directed the Assistant Registrar to appear before us personally and provide the details regarding the same.
2. The Assistant Registrar who is personally present before us is directed again to inform this Bench as to whether the said order of initiation of CIRP was actually communicated to the IRP.
3. Counsel for the IRP who entered appearance submits that the OC also had responsibility to inform the IRP once the CD is brought under CIRP.

4. However, it seems that no such intimation has been sent to the IRP by the OC. Considering the above, we issue notice to the OC returnable on 18.07.2024.
5. Counsel for the IRP has also produced email dated 17.05.2024 addressed to the Counsel for the OC requesting copy of the Company Petition, etc. However, the said email is seen bounced back.
6. The IRP is present virtually. Since, he is represented by a Counsel, his further physical presence is dispensed with.
7. **List on 18.07.2024 for clarification in writing from the Assistant Registrar/return of notice to OC.**

**Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)**

**Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)**

//RA//